

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA.69 of 1998
MA.184 of 1998
(OA.1167 of 1997)

Date of Order: 15.5.98.

Present: Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman.
Hon'ble Mr.S.Dasgupta, Administrative Member.

JAYANTA KR. DAS & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioners: Mr.B.K.P.Karan, counsel.

For the respondents: Mr.C.Samaddar, counsel.

Heard on: 15.5.98.

O R D E R

S.N.Mallick, V.C.

None appears for the petitioner ~~for~~ in both the MAs
being no.69 of 1998 and 184 of 1998. It appears that the
Misc.Application no.69 of 1998 has been filed by Mr.B.K.P.Karan
ld. Advocate-on-record in the O.A. for the petitioner. The
second MA has been filed by another Advocate Mr.Madan Mal who
has also filed Vokalatnama.

Mr.Karan submits that his client has taken away the
brief from him and he has no instruction. None has appeared
for the petitioner to-day.

We have gone through the contents of Both the Misc.
Applications where the petitioner has prayed for interim
orders. It appears from the record that when the application
was moved, as per order of this Bench dt. 30.9.97, no interim
order was passed by this Tribunal. We do not find any reason
to pass any interim order, under such circumstances, as pra
ed for in the aforesaid two applications. Both the Misc.
Applications are rejected.


(S.Dasgupta),
Member(A)


(S.N.Mallick)
Vice-Chairman.